

**GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS  
LOK SABHA  
STARRED QUESTION No. 274  
TO BE ANSWERED ON 14.03.2018**

**Haj Pilgrimage**

**\*274. SHRI P.K. KUNHALIKUTTY:**

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) whether there is a difference between the actual expenditure being incurred on Haj pilgrimage and that being charged from Haj pilgrims; and
- (b) if so, the details thereof and the reasons for the difference along with the corrective steps being taken in the matter?

**ANSWER**

**MINISTER OF MINORITY AFFAIRS  
(SHRI MUKHTAR ABBAS NAQVI)**

(a) and (b) A statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PART (a) AND (b) OF LOK SABHA  
STARRED QUESTION NO.274 FOR 14.03.2018 RAISED BY SHRI P.K.  
KUNHALIKUTTY REGARDING HAJ PILGRIMAGE**

(a) and (b) Haj expenses are incurred on air travel of pilgrims to Saudi Arabia, their accommodation and travel in Makkah and Madinah and other miscellaneous expenditure incidental to the Haj pilgrimage. Haj Committee of India, a Statutory body under the Ministry of Minority Affairs is responsible for making arrangements of pilgrims going through it for their air travel, accommodation and local transport in Saudi Arabia in coordination with Consulate General of India, Jeddah and M/o Civil Aviation. It works on the principle of No Profit No Loss and charges the pilgrims the actual amount to be incurred on their travel, accommodation and some misc. expenditure incidental to Haj pilgrimage in Saudi Arabia. Indian Haj pilgrims are provided quality facilities and services commensurate with the charges paid by them in conformity with the rules and regulations of Saudi Government.

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